

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-07-2024 AT 10:30 AM**

**CP No. 49/241/HDB/2021
AND
IA (CA) 286/23 in IA No. 160/2023, Cont. A /4/2023, IA (CA) 154/2022 &
IA(CA) 45/2024 in IA No. 286/2023 in IA No. 160/2023 in
CP No. 49/241/HDB/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

M/s. Taashee Linux Services Pvt Ltd

...Petitioner

AND

Rajeev Satpal Lakhanpal & others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 49/241/HDB/2021

Learned Counsel Mr TVS Kumar, for petitioner present physically.

Learned senior counsel Mr Nakul Dewan, for Respondent Nos 1,5,7,16,18 and 19 present through Video Conference.

Learned Counsel Mr M Sameer Hussain, for Respondent Nos 1,5,7,16,18 and 19 present physically.

Call on 22.07.2024.

IA (CA) 286/23 in IA No. 160/2023

This being an application filed by the Respondent Nos 1,5,7,16,18 and 19.

The application in this IA who is the first respondent in the company petition filed this application for the following reliefs:

The back drop of this application is alleged non-compliance of the order of this Tribunal dated 22.08.2023. the order dated 22.08.2023 states as below:

“Order pronounced. Recorded vide separate sheets. In the result, this application is allowed granting liberty to the Company Petitioner to withdraw the present Company Petition with liberty to file a fresh Company Petition, subject to law of limitation and on payment of costs of Rs.5,000/- (Rupees Five Thousand Only) by the Company Petitioner to Respondents No.1 to 4 each, within 10 days from today.”

Therefore, it needs to be seen whether the order dated 22.08.2023 in IA No 160/2023 has been complied with or not and if so, any such compliances reported and the order if any passed after reporting the compliances.

Let the LRA verify the orders that were passed post 22.08.2023 in IA No 160/2023 and place the same before the bench enabling for passing appropriate orders in the Company Petition as well as in IA No 286/2023 in IA No 45/2024.

Call on 22.07.2024.

Cont. A /4/2023

Call on 22.07.2024.

IA (CA) 154/2022

Learned Counsel Mr Sagar Wagle, for applicant present through Video Conference.

Call on 22.07.2024.

IA(CA) 45/2024 in IA No. 286/2023 in IA No. 160/2023

Call on 22.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)